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O.A./523/87

CORAM : HON'BLE MR. P. H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

2/11/1987

Heard learned advocates Mr V.S. Mehta for the applicant and Mr J.D. Ajmera for the respondents. Pending admission, Issue notice to the respondents returnable within 15 days on jurisdiction and on admission. The case be adjourned to 17th November, 1987 for admission. *Not allowed to Mr Advocate for applicant*

The question of granting the interim relief can be raised after the reply received on the next date.

P. H. Trivedi
(P H Trivedi)
Vice Chairman

P. M. Joshi
(P M Joshi)
Judicial Member

pm;

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CORAM : Hon'ble Mr. P.H. Trivedi

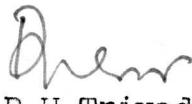
.. Vice Chairman

Hon'ble Mr. P.M. Joshi

p: Judicial Member

17/11/1987

Heard Mr. V.S. Mehta and Mr. P.N. Ajmera for Mr. J.D. Ajmera for the applicant and respondents respectively. The petitioner is a member of Central Reserved Police Force which is an armed force basis this claim to approach this Tribunal on his being covered by Central Civil Services (Temporary Services) Rules, 1965 according to the impugned order dated 6th October, 1987. These rules have been relied upon by the respondent authority while issuing the impugned order for giving a notice of termination during the period of temporary employment of the applicant which is allowed to be done under the rules by the respondent authority. We are not in a position to examine whether the rules have been ^{applied to} directly affect the petitioner. According to the application, the petitioner being a member of armed force is not within the jurisdiction of this Tribunal under section 14(2)(A) of the Administrative Tribunals Act. Accordingly the petition is dismissed.


 (P H Trivedi)
 Vice Chairman


 (P M Joshi)
 Judicial Member

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